

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 200/MP/2017
alongwith I.A. No. 78/2018**

Subject : Petition seeking payment of outstanding dues towards the power sold to Telengana State Power Corporation Committee.

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Nirani Sugars Limited

Respondent : Global Energy Private Limited

Parties Present : Shri Anantha Naryana, Advocate, NSL
Shri Nishant Kumar, Advocate, GEPL
Shri Ambuj Dixit, Advocate, GEPL

Record of Proceedings

Learned counsel for the Petitioner requested for time to file its rejoinder and reply to the I.A filed by the respondent. Request was allowed by the Commission.

2. The Commission directed the Petitioner to file its rejoinder and reply to the I.A by 28.12.2018, with an advance copy to the respondent, who may file its rejoinder to the I.A, if any, on or before 14.1.2019. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition and I.A shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T Rout)
Chief (Law)**